

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No.533 of 2020

Binod Kumar Jaiswal	Petitioner
	Versus			
The State of Jharkhand & Others	Opposite Parties

CORAM : HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner	:	Mr. Kishore Kumar Mishra, Advocate
For the State	:	Mr. Vishal Kumar Rai, A.C. to G.A. IV
For the Accountant General	:	Mr. Sudarshan Srivastava, Advocate

05/26.03.2021 Heard Mr. Kishore Kumar Mishra, learned counsel for the petitioner and Mr. Vishal Kumar Rai, learned counsel for the State as well as Mr. Sudarshan Srivastava, learned counsel for the Accountant General.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

A show cause has already been filed on behalf of opposite party no.3.

Notice upon opposite party nos.1 and 2.

Learned counsel, Mr. Vishal Kumar Rai waives notice on behalf of opposite party nos.1 and 2.

Opposite party nos.1 and 2 are directed to file show cause within a period of four weeks.

Let the name of Mr. Sudarshan Srivastava be reflected in the cause list as learned counsel for the opposite party no.3-Accountant General.

(Sanjay Kumar Dwivedi, J.)

Anit